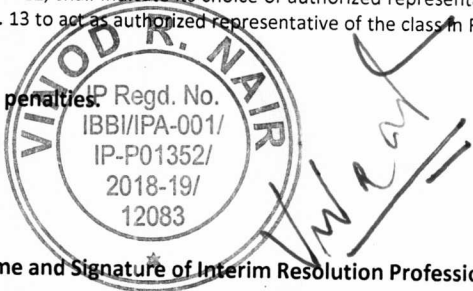


FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF KALPYOG CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor BHAMBHANI SHIPPING LIMITED
2.	Date of incorporation of corporate debtor 30/03/2004
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, Registrar of Companies(ROC)-Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of corporate debtor U35100MH2004PLC145437
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office & Corporate Office: Plot No 206, Meera Hari Niwas ,OppDhanalaxmiBldg, Nr Telephone Exchange,SVP Nagar, Mhada, Andheri(west)- Mumbai – 400 053
6.	Insolvency commencement date in respect of corporate debtor 28.11.2019 by order of Hon'ble NCLT, Mumbai Bench 06.12.2019 – Date of receipt of copy from NCLT website
7.	Estimated date of closure of insolvency resolution process 26.05.2020 (Within 180 days from Commencement of Insolvency Resolution Process)
8.	Name and Registration Number of the Insolvency Professional acting as interim resolution professional Name: Mr. VinodRadhakrishnan Nair Registration No.: IBBI/IPA-001/IP-P01352/2018-19/12083
9.	Address and e-mail of the interim resolution professional, as registered with the Board Regd Email: vinod@nairca.com Regd Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai-400705
10.	Address and e-mail to be used for the correspondence with the interim resolution professional Correspondence Email: vinod@nairca.com Correspondence Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai-400705
11.	Last date for submission of claims 20.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable as per Information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a. http://www.ibbi.gov.in/downloadform.html b. Not Applicable as per Information available with IRP
<p>Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Single Bench, Mumbai has ordered the commencement of a corporate insolvency resolution process against the BHAMBHANI SHIPPING LIMITED vide order No. C.P. No. 1407/I&BP/2018 dated 28.11.2019; copy made available on NCLT website on 06.12.2019</p> <p>The creditors of BHAMBHANI SHIPPING LIMITED are hereby called upon to submit a proof of their claims with proof on or before 20.12.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date: 07.12.2019 Place: Navi Mumbai</p> <div style="text-align: center;">  <p>Name and Signature of Interim Resolution Professional Mr. VinodRadhakrishnan Nair IBBI/IPA-001/IP-P01352/2018-19/12083</p> </div>	